

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3757
ANSWERED ON:16.12.2011
JUVENILE CRIMES
Gangaram Shri Awale Jaywant

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the juvenile crime is on the rise in the country;

(b) if so, whether the Union Government proposes to set up Juvenile Courts in the High Courts of each State to deal with the matters related to juvenile crimes; and

(c) if so, the details thereof?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a): No, Madam. As per the data being maintained by the Government in the National Crime Records Bureau, there is no increase in the crimes by juveniles under Indian Penal Code (IPC) and Special and Local Laws (SLL) reported across the country during the last three years.

(b) & (c): No, Madam. However, the Juvenile Justice (Care and Protection of Children) Act, 2000 mandates constitution of a Juvenile Justice Board (JJB) in every district to deal with matters related to the juveniles in conflict with law. As reported by the State Governments/UT Administrations, JJBs have been set up in 561 districts across the country.